

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

COMP.APPL/71 (CH)2023
And
CP No. 86/Chd/Pb/2022

IN THE MATTER OF:

Dr. Jayant Chawla S/O Baldev Raj ... **Petitioner**
Chawla

Versus

K D Ganesha Hospital Private Limited ... **Respondent**

Under Section: 241(1) and 242(4)
Rule: 11 of NCLT

Order delivered on 05.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 09.08.2024.

Sd/-

Court Officer